

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1507 of 2019

IN THE MATTER OF:

Anand Murti

...Appellant

Versus

Soni Infratech Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Rana Mukherji, Sr. Advocate with Mr. Mani Bhushan Sinha, Mr. Ashutosh Kr. Bishnoi and Mr. Pranab Prakash, Advocates.

For Respondents: Mr. Amit Goel, Advocate with Mr. Bhim Sain Goyal, RP for R-1.

Mr. Saurabh Yadav, Advocate for R-2.

Mr. Virender Ganda, Sr. Advocate with Mr. Jatin Sehgal, Mr. Harish Malik, Mr. Raghav Sharma and Mr. Ritesh Agarwal, Advocates for Homebuyers.

Mr. Sharad Kumar Khurana, Advocates for SRA.

ORDER
(Through Virtual Mode)

16.03.2021: Appellant has filed submission in regard to proposed settlement plan in compliance to order dated 25th February, 2021. Same is taken on record. Resolution Professional and the allottees may file their response thereto. Objections filed on behalf of Intervenor in terms of Dy. No. 26087 are taken on record.

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The Resolution Professional will deal with all aspects of the Proposed Resolution Plan including the aspect of receivables as per agreement governing the allotments. This may be done within one week. The Resolution Professional may share his observations with learned counsel for the Appellant and learned counsel for the Allottees. He shall be at liberty to interact with the Appellant and the Allottees for working out his response.

List the appeal 'for hearing' on **5th April, 2021 at 12:00 Noon.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc